

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER

ITA No.4343/Del/2018
Assessment Year : 2013-14

M/s MVR Share Trading
Private Limited,
11/6B, Shanti Chambers,
Pusa Road,
New Delhi – 110 005.
PAN : AAACM1401A.
(Appellant)

Vs. Income Tax Officer,
Ward-17(2),
New Delhi.

(Respondent)

Appellant by : Shri Nippun Mittal, CA.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 12.03.2021
Date of pronouncement : 12.03.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-28, New Delhi dated 2nd May, 2018.

2. The assessee, vide letter dated Nil has requested for withdrawal of the appeal filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 12th March, 2021.

Sd/-

**(K. NARASIMHA CHARY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar